

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 1053 of 2021

Anirudh Bihari Prasad Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For Petitioner : Mr. Manoj Prasad, Advocate
For Resp.-State : Ms. Sunita Kumari, A.C. to G.P.-I

05/08.09.2021 Heard Mr. Manoj Prasad learned counsel for the petitioner and Ms. Sunita Kumari learned counsel for the State.

Respondents-State are directed to file counter affidavit.

Put up this case after four weeks.

(Dr. S.N. Pathak, J.)

Rohit/-